GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:5225 ANSWERED ON:08.05.2012 COSNTRUCTION OF FLATS BY CGEWHO Bhoi Shri Sanjay

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Central Government Employees Welfare Housing Organization (CGEWHO) has been constructing multistoried flats in Avadi under Chennai Phase-II Housing Scheme;

(b) if so, whether the CGEWHO has missed the target for completion of the work by 2009;

(c) if so, whether any compensation is payable to the buyers in this regard;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether possession of flats has been given/or being given to the allottees without basic amenities and CMDA completion certificate; and

(f) if so, the action taken by the Government against the CGEWHO for violating the norms?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a) & (b): Yes, Madam. Completion of the project has been delayed.

(c) & (d): Central Government Employees Welfare Housing Organization (CGEWHO) functions on No-Profit No-Loss basis through a self-financing scheme. As per CGEWHO Rules, there is no provision for compensation towards delay. As reported by CGEWHO, the District Consumer Forum has ordered for payment of Rs. 50,000/- to one of the beneficiaries as compensation but the matter is subjudice.

(e): & (f): As reported by CGEWHO, issue of completion certificate has been under process with Chennai Municipal Development Authority(CMDA) since 5th September 2011 and the final inspection by the CMDA authority has already been completed in February 2012. Possession of the flats is being given by CGEWHO as per CGEWHO rules and the basic amenities like water, power supply through back up DG set etc. are being provided at site. Nevertheless, any violation of norms shall be examined in consultation with the State Government Department.